

Bill Summary

The Appropriation Acts (Repeal) Bill, 2015

- The Appropriation Acts (Repeal) Act, 2015, was introduced in Lok Sabha on April 24, 2015 by the Minister of Law and Justice, Mr. Sadananda Gowda.
- The Statement of Objects and Reasons of the Bill states that these laws have ceased to be in force after one year of their enactment, and are hence obsolete.
- The Bill seeks to repeal 758 Appropriation Acts, including Appropriation Acts for the railways, passed during the period of 1950-2012.
- Of the 758 acts, 111 state appropriation acts enacted by Parliament during 1950 to 1976 are to be repealed.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.